

**GOVERNMENT OF INDIA**  
**MINISTRY OF HUMAN RESOURCE DEVELOPMENT**  
**RAJYA SABHA**  
**QUESTION NO 12.11.2010**  
**ANSWERED ON**

**PROTECTION OF INTEREST OF STUDENTS FROM DUBIOUS DEEMED UNIVERSITIES .**

548

SHRI MAHENDRA MOHAN

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :-

- (a) whether Government has decided not to allow any further extension to the deemed universities which have been black listed by the Central Review Panel;
- (b) if so, the details thereof;
- (c) whether such deemed universities are luring the aspiring students to enroll themselves and are hurting the interest of students; and
- (d) if so, the steps Government proposes to take to protect the interests of students from such dubious institutions?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT

(SMT. D. PURANDESWARI)

(a) to (d) : Yes, Sir. As stated in reply to Question No. 2192 answered on 13.08.2010 by the Government, in view of public perception regarding dilution in academic standards in certain institutions which were declared as 'deemed-to-be-universities', Government had ordered a review of the functioning of such institutions by eminent academics. The Review Committee found 44 institutions unfit to continue as 'deemed-to-be-universities'. The matter is currently sub judice in the Hon'ble Supreme Court of India in Viplav Sharma vs. Union of India [WP (C) No.142 of 2006].

Accordingly, Government has decided not to allow any further expansion of the institutions deemed to be universities referred to above on consideration inter alia of quality /standards of education till the outcome of the above Writ Petition, and status quo is being maintained.